#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 11 MAR 1994

MPPLICATION NO(s) 875 of 1993.

MPPLICANTS: Mutharajaiah v/s. RESPONDENTS: Chief Supdt.Central Telegraph Office, B'lore & Others,

TO.

- ı. Br.M.S.Nagaraja, Advocate, No.11, Second Floor, I-Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- 2. The Chief Superintendent, Central Telegraph Office, Bangalore-560001.
- 3. Sri.M.S.Padmarajaiah, Senior Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on <u>08-03-1994.</u>

of contact of DEPUTY REGISTRAR'S JUDICIAL BRANCHES.

Qπ<del>X</del>

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

### DRIGINAL APPLICATION NO.875/93

TUESDAY THIS THE EIGHT OF MARCH, 1994

Mr. Justice P.K. Shyamsundar

Vice Chairman

Mr. T.V. Ramanan

Member(A)

Shri Mutherejeieh, U-14, 5th Cross, Dayanandanagar, Srirampuram, Bangalore - 560 021

Applicant

( Dr.M.S. Nagaraja - Advocate )

**b** .

- The Chief Superintendent, Central Telegraph Office, Bangalore - 560 001
- 2. The Director,
  Telecommunications,
  Bangalore Area,
  Bangalore 560 002
- 3. Union of India, represented by Secretary to Government, Ministry of Communications, New Delhi

Respondents

( By Sr. Central Govt. Standing Counsel ) Shri M.S. Padmarejaiah

#### ORDER

## Mr. Justice P.K. Shyamsundar, Vice Chairman

We find that the applicant has still to exhaust

one more remedy by filing revision petition. He has not

exhausted that remedy. In similar circumstances, we have

WALE PARTITION OF THE P

directed applicants to exhaust the said remedy before seeking any relief from the Tribunal (see order in O.A. Nos. 486/93, 301/94 and 340/94). Accordingly, we give a direction to the applicant to approach the revision authority and subject to the outcome of the same, it will be open to him to seek any further orders from us, if necessary.

disposed of. However, we think it just and proper to stay the recovery of the alleged loss of revenue to Government referred to in the O.A. till the revision petition is disposed of subject, however, to the condition that the applicant files a revision petition within six weeks from the date of this order.

( T.V. RAMANAN )
MEMBER(A)

( P.K. SHYAMSUNDAR ) VICE CHAIRMAN



SERTION OFFICER (S) CENTRAL ALL THULLE EENEN MANGALORS